

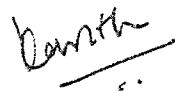

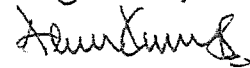
NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

17

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01-10-2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/442/2018
PETITION NUMBER : CP/628/IB/2017
NAME OF THE PETITIONER(S) : SRINIVAS VENKATRAMAN & 9 OTHERS
NAME OF THE RESPONDENT(S) : ROYAL SPLENDOUR DEVELOPERS PVT LTD
UNDER SECTION : 12(2)

S.No.	Name (in Capital)	Represented by	Signature
1.	CS KAVITHA SURANA	Resolution Professional	
2.	V. SRINIVAS	Home buyer	
3.	ARUN KUMAR	Home buyer	

(17)

[MA/442/2018 IN CP/628/IB/2017]

ORDER

RP present and filed two Miscellaneous Applications – MA/442/2018 & MA/467/2018 seeking extension of CIRP on the ground that the COC in its meeting conducted on 3rd January 2018, the name of the RP has been proposed and on reference, the IBBI has given the approval on 26th January 2018 and the IRP has given the record to the newly-appointed RP on the 21st February 2018. In the process, a period of 27 days was unutilised during which CIRP was not progressed. The time period that was not utilised is subtracted from 270 days of the CIRP period granted under section 12(2) of the IBC, 2016. In the circumstances, at the request, the CIRP period is extended for 27 days with effect from 2nd October 2018 with the direction to the IRP to expedite the process and get the approval of a resolution plan, if any, during the extended period of time.

With the above directions, the **MA/442/2018 IN CP/628/IB/2017 stands disposed of.**

-sq-
(S VIJAYARAGHAVAN)
Member (Technical)

-sel-
(CH. MOHD SHARIEF TARIQ)
Member (Judicial)

knp